

Indian Consortium for Power Projects Private Ltd. and Bharat Heavy Electronics Ltd. Amalgamation Order, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): I beg to lay on the Table a copy of the Indian Consortium for Power Projects Private Limited and the Bharat Heavy Electricals Limited Amalgamation Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 155(E) in Gazette of India dated the 21st March, 1975, under sub-section (5) of section 396 of the Companies Act, 1956. [Placed in Library. See No. LT-9365/75].

12.06 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND FORTY-FOURTH REPORT

SHRI JAGANNATHRAO JOSHI (Shajapur): I beg to present the Hundred and forty-fourth Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) relating to the Department of Supply—paragraphs 44 to 47.

(Interruptions)

MR. SPEAKER: I have not admitted any other motion.

I have not called anybody.

I am not going to allow any Member.

We will now take up the further discussion and voting on the Demands for Grants of the Ministry of Agriculture and Irrigation

Shri E. V. Swaminathan.

(Interruptions)

MR. SPEAKER: Please do not get up without my permission.

(Interruptions)

MR. SPEAKER: I have not called any Member. I have called only Shri E. V. Swaminathan.

श्री अटल बिहारी वाजपेयी (ग्वालियर) :  
भाप किसी को इजाजत दें तो वह बोले ।

अध्यक्ष महोदय : एक दम खड़े हो कर  
बोलने लग जाना—यह कोई तरीका नहीं है ।

श्री अटल बिहारी वाजपेयी : 377 के  
अन्तर्गत भाप के पास नोटिस गया है, नोटिस  
का विषय है . . . . .

अध्यक्ष महोदय : मैंन एलाउ नहीं किया है,  
तो फिर ब्याम्ब्याह क्यों खड़े हुये हैं ।

श्री अटल बिहारी वाजपेयी . यह 377  
का मामला है । फिल्म सिनेम.घरों में चलाई  
गई है, उसके बाद उम को वापस लिया गया है ।  
भाप सूचना मंत्री से कह सकते हैं कि हम  
के बारे में स्थिति स्पष्ट करे ।

MR. SPEAKER: Everyday I cannot allow notices under Rule 377

श्री सयु लिनवे (बांका) . भाप कल के  
लिए अनुमति द.जिये ।

MR. SPEAKER: Unless I allow, it will not be brought for discussion and I have not allowed anything else today. I have allowed another discussion in the afternoon. Kindly let us not waste the time of the House. Whenever I consider that it is a matter fit to be brought before the House, I allow. But you cannot get up abruptly and whenever you want. It is very wrong.

SHRI PILOO MODY (Godhra): When notice is given to you under Rule 377 that a Member wishes to raise a particular issue at this time, it is upto you to inform the Member whether he will be permitted to do so or not....

MR. SPEAKER: No, please No. I have not.

SHRI PILOO MODY: Apparently the Member has not been informed by you that he will not be permitted to do so. And, even when he is told that he is not permitted to do